

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 28/95 in : Date of order 26.4.95  
OA 136/92

Sheodan : Petitioner

v/s

Shri P. Ravindran & : Respondents  
Another

None present for the petitioner

Mr. H.C. Meena, Departmental representative for the respondents

CO RAM

Hon'ble Mr. Gopal Krishna, Vice-Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIFMAN.

We have heard the Departmental representative and have gone through the records of the case. This is a Contempt Petition u/s 17 of the Administrative Tribunals Act, 1995, stating therein that despite the facts that the vacancies are available and the respondents are giving appointment to fresh faces, the directions of this Tribunal issued in OA no. 136/92 dated 7.1.94 were not implemented by the respondents and as such they are liable for contempt. The respondents have filed their reply to the Contempt in pursuance to the Petition stating therein that the directions issued by the Tribunal, the applicant was asked to appear before the Medical Board for fitness test and when he was found fit in C-1 medical category, he has again been engaged as a casual labour vide the order dated 20.2.95 at Annexure R-1. The directions of the Tribunal have been complied with and no case for contempt is made out against the respondents. The Contempt Petition is, therefore, dismissed. Notices stand discharged.

(O.P. SHARMA)  
MEMBER(A)

GKMR  
(GOPAL KRISHNA)  
VICE CHAIRMAN